Return of Kashmiri Pandits

2384. SHRI O. P. KOHLI: Will the Minister of HOME AFFAIRS be plea sed to state:

(a) whether about three and a half lakh Kashmiri Pandits were forced to flee the Kashmiri Valley leaving behind their hearths and homes in the wake of terrorists activities:

(b) if so, whether they are now languishing in various camps in Jammu, Delhi and in other parts of the country;

(b) if so, whether Government propose to send them back to the Valley by creating conducive atmosphere there because they constitute the very ethos of the Valley; and

(d) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-(SHRI RAJESH PILOT): FAIRS (a) and (b) Around 2.5 lakh persons belonging to the Kashmiri Pandits community are estimated to have migrated from the Valley in the wake of terrorist violence in Jammu and Kashmir. Most of these migrants are staying in camps or under their own arrangements in Jammu and Delhi, while a few are staying in other parts of the country. The conditions in the camps and other facilities for the migrants are being reviewed regularly so that the problems being faced by the migrants are redressed to the extent possible.

(c) and (d) Sustained pressure is being maintained on the militants so as to reduce the fear of the gun and create conditions conducive to the early return of the migrants to the State Valley.

2885. [Transferred to 19th April, 1994].

. Policemen's involvement in ... crimes in Delhi

2886. SHRI MOAMHMED AFZAL Alias MEEM AFZAL: Will the Minister of HOME AFFAIRS be pelased to state:

(a) whether i_t is a fact that at least 261 policemen have been involved in various crimes in the first half of 1993 in Delhi;

to Questions

(b) if so, what action Government intend to take or has taken to punish the guilty policemen; and

(c) what steps Government intend to take to bring down control the rising crime graph in the city of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) No, Sir. The Delhi Police have reported that 58 police officials were found to have been involved in various crimes during the first half of 1993.

(b) and (c) The department has been taking deterrent action against policemen where charges of criminal misconduct have been substantiated. This action includes registration of criminal cases, suspension of concerned officials initiation of departmental enquiries, dismissal/removal from service in suitable cases, etc.

The Government has taken several steps to check crime in general. These include increased patrolling; posting of pickets at stategic points; strengthening of intelligence; frequent raids at ihe hideouts of criminals; increased surveillance; coordination meetings with the officials of the neighbouring states; training of police officers in handling modern weapons; introduction of scientist methods of investigation, modernisation of communication network, etc.

Providing employment to youth in North Eastern States

2887. SHRI MOHAMMED AFZAL ALIAS MEEM AFZAL: SMT. KAMLA SINHA;

Will the Minlster of HOME AFFAIRS be pleased to state: